

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. NO.1038/93

New Delhi, this the 24th day of August, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Shri K.C. Shukla,
s/o Shri Devi Dayal Shukla,
R/o Sector I/699, R.K. Puram,
New Delhi.

Working as U.D.C.
Intelligence Bureau H.Qrs.
Ministry of Home Affairs,
Govt. of India,
New Delhi.

... Applicant

(Shri A.K. Behra, Proxy for
Shri J.C. Madan, Advocate)

Vs.

1. Union of India,
through its Secretary
Ministry of Home Affairs,
North Block, New Delhi-1.

2. Director,
Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India,
New Delhi-1.

3. The Director of Estates,
Nirman Bhawan,
New Delhi-1.

... Respondents

(Shri N.S. Mehta, Advocate)

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant in this O.A. has grievance
projected in para 1 of the application as reported
below:

"This application is made against
inaction of respondents for not
regularising the period of Medical
Leave upto date inspite of Medical
Certificates issued upto 20.7.93
by competent Medical Officers of
All India Institute of Medical

Sciences, New Delhi, Safdarjang Hospital, New Delhi, Ram Manohar Lohia Hospital, the concerned C.G.H.S. dispensaries and also for non-payment of salary to the applicant by respondent No.2.¹¹

2. The applicant has prayed for the grant of reliefs quoted below:

- (i) To allow this application with cost in favour of the applicant.
- (ii) To pass appropriate order and issue directions to respondent No.2 to sanction leave to the applicant on medical grounds on the basis of Medical Certificates issued by competent Medical Officers of Safdarjung Hospital, Dr. Ram Manohar Lohia Hospital and A.I.I.M.S., New Delhi and to pay him the salary due to him for the entire period remaining unregularised.
- (iii) To pass an appropriate order or issue directions to the respondent No.2 to allow the applicant to join duty at I.B. H.Qrs. at New Delhi, as soon as he is declared fit to join duty by the competent Medical Officer by cancelling the order of transfer to Jaipur.
- (iv) To pass an appropriate order or issue direction to the respondent No.2 to allow the applicant to avail of his promotion to the post of U.D.C. for the period from 14.7.1986 to 20.11.1986 and pay him the consequential and monetary benefits.
- (v) To pass an appropriate order or issue direction to the respondents to reimburse the medical expenses incurred by the applicant so far in the medical treatment and medicines for him and his family.
- (vi) To pass any other order or issue directions as this Hon'ble Tribunal may deem proper and appropriate.

3. A notice was issued to the respondents to file the counter. Shri A.K. Behra, Proxy for Shri J.C. Madan appeared and gave a statement at the bar that the applicant is not pressing this application and be permitted to withdraw the same.

4. In view of the above facts and circumstances the application is dismissed as withdrawn. Interim order, if any, stands vacated.

J. P. Sharma
(J.P. SHARMA)
Member (J)

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